

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 3080
TO BE ANSWERED ON 04.08.2016

PESA ACT

3080. DR. MANOJ RAJORIA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has evolved a mechanism to effectively implement the provisions of Panchayats (Extension to Scheduled Areas) PESA Act;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM PUPALA)

- (a) Yes, Madam.
- (b) For effective implementation of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA), the Ministry of Panchayati Raj (MoPR) has prepared and circulated the Draft Model Rules to all the States having Fifth Schedule Areas for framing the State-specific Rules. The MoPR reviews the progress of amendments to the Panchayati Raj Acts and Subject Laws by the States in compliance with PESA provisions, provides assistance for engaging gram sabha mobilizers and coordinators at the district and block levels and capacity building programmes of the elected representatives, panchayat functionaries and gram sabha members.
- (c) Question does not arise.
